

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
ALLAHABAD**

REGIONAL BENCH - COURT NO.I

Service Tax Appeal No.70765 of 2018

(Arising out of Order-In-Appeal No.217/ST/APPL/KNP/ADG-NACIN/2017-18 dated 08.05.2018 passed by Additional Director General, National Academy of Customs, Indirect Taxes and Narcotics, Kanpur)

M/s J.S. Tower, Kanpur,
(15/265, Civil Lines, Kanpur)

.....Appellant

VERSUS

Commissioner of Central Excise & Service Tax, Kanpur

....Respondent

APPEARANCE:

A letter on record for the Appellant
Shri Sandeep Pandey, Authorised Representative for the Revenue

**CORAM: HON'BLE MR. P.K. CHOUDHARY, MEMBER (JUDICIAL)
HON'BLE MR. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)**

FINAL ORDER NO.70200/2023

DATE OF HEARING : 20.11.2023
DATE OF DECISION : 20.11.2023

P.K. CHOUDHARY:

Learned counsel for the appellant has filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues under Section 127 of the Finance (No.2) Act, 2019 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

2. Accordingly, the Appeal of the Appellant is dismissed as withdrawn under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

(Dictated and pronounced in open court)

(P.K. CHOUDHARY)
MEMBER (JUDICIAL)

(SANJIV SRIVASTAVA)
MEMBER (TECHNICAL)

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